## GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA UNSTARRED QUESTION NO – 5070 ANSWERED ON 02.04.2025

## IMPLEMENTATION OF DMF IN MADHYA PRADESH

5070. SHRI VISHNU DATT SHARMA:

Will the Minister of MINES be pleased to state:

(a) whether the Government is implementing the District Mineral Foundation (DMF) to ensure the welfare of mining-affected areas especially in Madhya Pradesh;

(b) if so, whether the Government has extended the benefits of DMF to the districts of Katni, Panna and the town of Khajuraho in the Khajuraho Parliamentary Constituency;

(c) if so, the details thereof and the measures taken/to be taken to make the foundation more effective; and

(d) if not, the reasons therefor and the steps taken/being taken by the Government to address the issue?

## ANSWER

## THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

(a) to (d) The Section 9B of Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 provides for establishment of District Mineral Foundation in every district in the country affected by mining related operations. The development and welfare projects/programs undertaken under DMF benefits the people and areas affected by mining activities. As on today, a total of 645 DMFs have been established in 23 States across the country.

As per information received from the State Government of Madhya Pradesh, DMFs have been constituted in all 52 mining districts of State including Katni, Panna, and Chhatarpur that has the town of Khajuraho in the Khajuraho Lok Sabha constituency. Details of the projects undertaken through DMF fund by these districts are as below:

SI. No.		Total No. of Projects Sanctioned	Total Amount Allocated (in Cr.)	Total Amount Spent (in Cr.)
1	Chhatarpur	17	46.41	36.03
2	Katni	233	98.43	67.53
3	Panna	107	50.98	47.25

In exercise of the powers conferred under Section 20A of MMDR Act, 1957, Central Government has issued 'Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY)' guidelines in 2015 with direction to the concerned States Government of incorporate the same into the rules framed by them for the DMFs. Further, in order to improving the impact of the projects taken up under PMKKKY, enhancing the effectiveness of the projects implemented and widening the scope of the PMKKKY guidelines in January, 2024. Some of the key features of these guidelines includes utilisation of at least 70% of DMF funds in the directly affected area and high priority sectors and mandatory audit of DMF accounts by C&AG.

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